

vide this allotment for the tribal areas; and

(d) if not, the procedure adopted by Union Government to continue this process?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) to (d). The Ninth Finance Commission in its First Report have recommended upgradation grants for 1989-90 for the following two schemes in tribal areas i.e. (i) housing units; and (ii) capital outlay for villages. In the case of deficit States, the grants-in-aid recommended by the Commission took into account the liability on account of continuance of payment of compensatory allowance to the employees posted in tribal areas. In the case of surplus States, the surplus was worked out after allowing for such payment.

The Ninth Finance Commission in their Second Report for the period 1990-95 have adopted "normative approach" in assessing the revenue receipts and expenditures. The Commission have not recommended any specific grants-in-aid for upgradation of the service because "the need for upgrading these services in States where they are below average has been taken care of in the norms" adopted by the Commission. The Ministry of Welfare have advised the State Governments that the scheme of payment of compensatory allowance to the employees in tribal areas be continued with the provision under devolved funds. As regards the construction of staff quarters in tribal areas in infra-structure development in tribal villages, since they involved new investments, they would form part of the Plan programmes.

Appointment of Notary Public in Delhi

829. SHRI JAGANNATH SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of applications received by Government during 1989 for the appointment of notary Public in West Delhi area;

(b) the details of appointments made so far; and

(c) if not, the time by which these appointments are likely to be made.

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Only one.

(b) the application was duly considered and rejected.

(c) Does not arise.

Castor Oil Exports

830. PROF. SHAILENDRA NATH SHRIVASTAVA: Will the Minister of COMMERCE be pleased to state:

(a) whether some exporters of castor oil procured certificates from Agmark Authorities in the name of castor oil B.P.;

(b) whether the castor oil exporters also obtained from Government a substantial amount as Cash Compensatory Support given for export of castor oil B.P. between July, 1986 and June, 1989; and

(c) if so, the action Government propose to take against those castor oil exporters who obtained Cash Compensatory Support from Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ANGI SHREEDHARAN): (a) Export of castor oil is subject to compulsory grading and certification under Agmark by Directorate of Marketing and Inspection, Department of Rural Development. No complaint has been received by the Directorate of